

ITEM NO.46

COURT NO.8

Corrected
SECTION XVIS U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).13998-14026/2015

(Arising out of impugned final judgment and order dated 21-10-2014 in MJC No. 414/2012 21-10-2014 in MJC No. 3025/2012 21-10-2014 in MJC No. 6189/2012 21-10-2014 in MJC No. 6409/2012 21-10-2014 in MJC No. 86/2012 21-10-2014 in MJC No. 278/2012 21-10-2014 in MJC No. 404/2012 21-10-2014 in MJC No. 355/2012 21-10-2014 in MJC No. 403/2012 21-10-2014 in MJC No. 405/2012 21-10-2014 in MJC No. 794/2012 21-10-2014 in MJC No. 921/2012 21-10-2014 in MJC No. 940/2012 21-10-2014 in MJC No. 1209/2013 21-10-2014 in CWJC No. 9785/2011 21-10-2014 in MJC No. 1003/2013 21-10-2014 in CWJC No. 9760/2011 21-10-2014 in MJC No. 1210/2013 21-10-2014 in CWJC No. 9775/2011 21-10-2014 in MJC No. 1123/2013 21-10-2014 in CWJC No. 9810/2011 21-10-2014 in MJC No. 1875/2012 21-10-2014 in MJC No. 4351/2012 21-10-2014 in MJC No. 1661/2013 21-10-2014 in CWJC No. 6154/2011 21-10-2014 in MJC No. 1424/2012 21-10-2014 in MJC No. 1438/2012 21-10-2014 in MJC No. 4207/2012 21-10-2014 in MJC No. 372/2012 17-12-2014 in MJC No. 414/2012 17-12-2014 in MJC No. 3025/2012 17-12-2014 in MJC No. 6189/2012 17-12-2014 in CWJC No. 6409/2012 17-12-2014 in MJC No. 86/2012 17-12-2014 in MJC No. 405/2012 17-12-2014 in MJC No. 404/2012 17-12-2014 in MJC No. 794/2012 17-12-2014 in MJC No. 355/2012 17-12-2014 in MJC No. 403/2012 17-12-2014 in MJC No. 921/2012 17-12-2014 in MJC No. 940/2012 17-12-2014 in MJC No. 1209/2013 17-12-2014 in MJC No. 9785/2011 17-12-2014 in MJC No. 1003/2013 17-12-2014 in MJC No. 9760/2011 17-12-2014 in MJC No. 1210/2013 17-12-2014 in MJC No. 9775/2011 17-12-2014 in MJC No. 1123/2013 17-12-2014 in MJC No. 9810/2011 17-12-2014 in MJC No. 1875/2012 17-12-2014 in MJC No. 4351/2012 17-12-2014 in MJC No. 1661/2013 17-12-2014 in MJC No. 6154/2011 17-12-2014 in MJC No. 1424/2012 17-12-2014 in MJC No. 1438/2012 17-12-2014 in MJC No. 4207/2012 17-12-2014 in MJC No. 372/2012 17-12-2014 in MJC No. 278/2012 passed by the High Court Of Judicature At Patna)

BABLU KUMAR SINGH AND ANR. ETC. ETC.

Petitioner(s)

VERSUS

THE STATE OF BIHAR AND ORS. ETC. ETC.

Respondent(s)

(IA Nos. 59-87/2015, 88, 89-117/2016, 118-146/2016, 147/2016, 148/2016, 149/2017, 150/2017, 146018, 146592, 153172, 153582, 133539, 167244 & 166534 of 2018, 1363, 15691, 4637 & 30590 of 2019 - Intervention/Impleadment)

(IA No. 28670/2018 - Applications for deletingt the name of petitioner/respondent)
(Application for exemption to file O.T.,)

WITH

SLP(C) No. 12985-12991/2015 (XVI)
FOR CONDONATION OF DELAY IN FILING/REFILING SLP ON IA 1/2015
FOR INTERVENTION APPLICATION ON IA 22-28/2015
FOR INTERVENTION APPLICATION ON IA 29/2015
FOR INTERVENTION APPLICATION ON IA 30-36/2015
FOR INTERVENTION APPLICATION ON IA 37-43/2015
FOR INTERVENTION APPLICATION ON IA 44-50/2015
FOR INTERVENTION APPLICATION ON IA 51-57/2015
FOR ON IA 58-64/2016
FOR INTERVENTION APPLICATION ON IA 65-71/2016
FOR INTERVENTION APPLICATION ON IA 72-78/2016
FOR ON IA 79-85/2016
FOR INTERVENTION APPLICATION ON IA 86-92/2016 & 93-99/2016

FOR [APPLICATION FOR IMPLEADMENT IN SLP C NO. 12985/2015]
FOR [INTERVENTION] ON IA 23850/2017
IA Nos.93-99/2017
IA 100 of 2017

FOR INTERVENTION/IMPLEADMENT ON IA 131749/2017
FOR INTERVENTION APPLICATION ON IA 85537/2017
FOR INTERVENTION/IMPLEADMENT ON IA 87091/2017
FOR INTERVENTION APPLICATION ON IA 93194/2017
FOR INTERVENTION APPLICATION ON IA 95726/2017
FOR INTERVENTION APPLICATION ON IA 116541/2017
FOR INTERVENTION APPLICATION ON IA 133321/2017
FOR INTERVENTION APPLICATION ON IA 142010/2017

FOR INTERVENTION APPLICATION ON IA 21176/2018
FOR INTERVENTION APPLICATION ON IA 21181/2018
FOR INTERVENTION APPLICATION ON IA 125427/2018
FOR INTERVENTION/IMPLEADMENT ON IA 126540/2018
FOR INTERVENTION/IMPLEADMENT ON IA 145440/2018
FOR INTERVENTION APPLICATION ON IA 146008/2018
FOR INTERVENTION/IMPLEADMENT ON IA 152058/2018
FOR INTERVENTION APPLICATION ON IA 152068/2018
FOR INTERVENTION APPLICATION ON IA 167721/2018
FOR INTERVENTION APPLICATION ON IA 184623/2018
FOR INTERVENTION APPLICATION ON IA 3790/2019)
FOR EXEMPTION FROM FILING O.T. ON IA 152060/2018

SLP(C) No. 15653/2015 (XVI)
(FOR [TRANSPOSITION] ON IA 33329/2017)

SLP(C) No. 34466/2015 (XVI)
(FOR impleading party ON IA 153079/2018 FOR
INTERVENTION/IMPLEADMENT ON IA 153079/2018

FOR EXEMPTION FROM FILING O.T. ON IA 153081/2018)

SLP(C) No. 25793/2015 (XVI)

(FOR ON IA 3/2016

FOR ON IA 4/2016

FOR ON IA 5/2016

FOR ON IA 6/2016

IA 71242/2016

FOR ON IA 8/2017

FOR INTERVENTION/IMPLEADMENT ON IA 55865/2017

FOR EXEMPTION FROM FILING O.T. ON IA 55867/2017

FOR INTERVENTION/IMPLEADMENT ON IA 141010/2018

FOR EXEMPTION FROM FILING O.T. ON IA 141011/2018

FOR INTERVENTION/IMPLEADMENT ON IA 153441/2018

FOR impleading party ON IA 149751/2018

FOR INTERVENTION/IMPLEADMENT ON IA 149751/2018

FOR INTERVENTION/IMPLEADMENT ON IA 10758/2019

FOR INTERVENTION/IMPLEADMENT ON IA 21853/2019

IA 42359/2019

S.L.P.(C)...CC No. 18028-18037/2015 (XVI)

(FOR CONDONATION OF DELAY IN FILING ON IA 1/2015

FOR CONDONATION OF DELAY IN REFILING ON IA 11/2015)

SLP(C) No. 33646/2015 (XVI)

SLP(C) No. 33254/2015 (XVI)

SLP(C) No. 31113/2015 (XVI)

SLP(C) No. 33787/2015 (XVI)

SLP(C) No. 33761/2016 (XVI)

(FOR DELETING THE NAME OF RESPONDENT ON IA 48656/2018)

SLP(C) No. 29515/2016 (XVI)

Diary No(s). 3691/2017 (XVI)

(IA No.15132/2019-CONDONATION OF DELAY IN FILING and IA
No.15136/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
and IA No.15134/2019-CONDONATION OF DELAY IN REFILING)

Diary No(s). 3796/2017 (XVI)

(IA No.37113/2019-CONDONATION OF DELAY IN FILING and IA
No.37117/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
and IA No.37115/2019-CONDONATION OF DELAY IN REFILING and IA
No.37119/2019-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 01-04-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MS. JUSTICE INDU MALHOTRA

For parties: Mr. Devinder Kumar Singh, Adv.
 Mr. P.S. Jha, AOR

 Mr. Sumit Attri, AOR
 Mr. Bankey Bihari Sharma, AOR

 Mr. Manjit K. P., Adv.
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 Mr. Nagendra Rai, Sr. Adv.
 Mr. Shashank Saurav, Adv.
 Ms. Prerna Singh, Adv.

 Mr. Rohit K. Singh, AOR

 Mr. Somiran Sharma, AOR

 Mr. Nitin Kumar Thakur, AOR

 Mr. Santosh Kumar Pandey, AOR

 Mr. Kusum Chaudhary, AOR

 Ms. Anu Gupta, AOR

 Mr. Subhro Sanyal, AOR

 Mr. Akhilesh Kumar Pandey, AOR

 Mr. Chandra Prakash, AOR
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 Ms. Purnima Krishna, Adv.
 Ms. Pratishtha Vij, Adv.

 Mrs. Niranjana Singh, AOR

 Mr. Abhishek Chaudhary, AOR

 Mr. Amit Pawan, AOR

Mr. Mithilesh Kumar Singh, AOR

Mr. Sukant Vikram, AOR

Mr. Abhinav Ankit, Adv.

Mr. anshuymaan Sahni, Adv.

Mr. Ajay Kumar Singh, AOR

Mr. Smarhar Singh, AOR

Ms. Shashi Kiran, AOR

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Mr. Manoj Jain, Adv.

Mr. Chaman Prakash, Adv.

Mr. Kritika Khurana, Adv.

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Ms. Namita Choudhary, AOR

Mr. Saket Singh, ASC

Ms. Sangeeta Singh, Adv.

Ms. Niranjana Singh, Adv.

Mr. Prabhash Kr. Yadad, Adv.

Mr. Mahendra Kr. , Adv.

Mr. Bankey Bihari Sharma, AOR

Mr. Mithlesh Kr. Singh, AOR

Mr. Tarun Verma, Adv

Ms. Manju Singh, Adv.

Dr. Sushil Balwada, Adv.

Mr. Vijay Kr. Paradeshi, Adv.

Mr. C.B. Gururaj, Adv.

Mr. Prakash Ranjan Nayak, Adv.

Dr. Vinod K. Tewari, AOR

Mr. Amit Kr. Srivastava, Adv.

Mr. Amit Wadhwa, Adv.

Ms. Sofia Begum, Adv.

Mr. Sanjeev Yadav, Adv.

Mr. Atul Garg, Adv.

Mr. Yashwant Singh Yadav, Adv/

Mr. Anubhav, Adv.

Mr. Nitin Kumar Thakur, AOR

Mr. Harshvardhan Jha, Adv.

Mrs. Yugandhara Pawar Jha, Adv.

Ms. Mayuri Shukla, Adv.

Mr. Abhishek Chaudhary, AOR

Ms. Maithili, Adv.

Mr. Aditya Singh, Adv.

Mr. Rituraj Chaudhary, Adv.

Mr. Smarhar Singh, AOR
Mr. Ashutosh Thakur, Adv.

Mr. Jeewesh Prakash, Adv.
Ms. Riku Dubey, Adv.
Mr. Prabhat Ranjan Raj, Adv
Mr. Shantanu Sagar, AOR

Mr. Kumar Gaurav, Adv.
Mr. P. dayal, Adv.
Ms. Ritu Reniwal, Adv.
Mr. U.C. Mohanty, Adv.
Mr. Rahul Kr. Tripathy, Adv.
Ms. Swarupama Chaturvedi, AOR

Mr. Subhro Sanyal, AOR

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Mr. Arjun Bhadana, Adv.

Mr. Santosh Kr. Adv.
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Mr. Mushtaq Ahmad, AOR

Mr. Abhinav Mukerji, AOR
Mrs. Bihu Sharma, Adv.

Mr. Sanjeev Gupta, Adv.
Mr. Rajiv Kumar, Adv.
Ms. Kusum Chaudhary, AOR
Mr. Binod Kr. Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

We see no reason to interfere in the matter. The special leave petitions are dismissed.

Application(s) for deleting the name of the petitioner(s)/respondent(s) is allowed.

Application(s) for intervention/impleadment are allowed.

Pending applications, if any, shall also stand disposed of.

(INDU MARWAH)
COURT MASTER

(RAJINDER KAUR)
BRANCH OFFICER